

ITEM NO.23

COURT NO.6

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 31145/2025

[Arising out of impugned final judgment and order dated 18-09-2025 in DBSAW No. 1222/2025 passed by the High Court of Judicature for Rajasthan at Jodhpur]

DR. DAYAL INSTITUTE OF PARAMEDICAL TECHNOLOGY

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN & ORS.

Respondent(s)

IA No. 305562/2025 - APPROPRIATE ORDERS/DIRECTIONS

WITH

SLP(C) No. 31167/2025 (XV)

IA No. 304971/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date : 07-04-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
 HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) : Mr. Chandrasheker Chakkalabbi, Adv.
 Mr. Shreyansh Mardia, Adv.
 Mr. S.k Pandey, Adv.
 Mr. Anshul Rai, Adv.
 Mr. Ojaswa Pathak, Adv.
 Mr. Rahul Singh Latwal, Adv.
 M/s Dharmaprabhas Law Associates, AOR

For Respondent(s) : Mr. Kanakamedala Ravindra Kumar, A.S.G.
 Mr. Siddhant Gupta, Adv.
 Mr. Devraj Bhattacharjee, Av.
 Mr. Aditya Kumar, Adv.
 Mr. Sanjay Kr. Tyagi, Adv.
 Ms. Swati Ghildiyal, Adv.
 Mr. Rajesh Kr.singh, Adv.
 Mr. Adit Khorana, Adv.
 Mr. Rajan Kr. Chourasiya, Adv.
 Mr. Pranay Ranjan, Adv.
 Mr. Annam Venkatesh, Adv.
 Mr. Rajeev Ranjan, Adv.
 Mr. Rajat Nair, Adv.
 Mr. Bhuvan Kapoor, Adv.
 Mr. T.S.Sabarish, Adv.
 Mr. Ishaan Sharma, Adv.

Mrs. Madhulika Upadhyay, Adv.
Mr. Raj Bahadur Yadav, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The Officer-in-Charge of National Commission for Allied and Healthcare Profession [NCAHP] of Ministry of Health and Family Welfare, be it the Secretary or the ex-Officio Member or the Joint Secretary, will be present in Court on the next date of hearing to inform this Court the stage at which implementation of the Act is pending.
2. Re-list the matter on 09.04.2026.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR